

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 428
IA/4276/ND/2022 Intervention Petition/33/ND/2023
IA/4372/ND/2022 in IB/1281/ND/2018

IN THE MATTER OF:

B.D construction co.	...	Applicant
Versus		
Stride Autoparts Ltd	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Liquidator	:	Adv. Neeraj Kr Gupta, for Liquidator
For the Respondent	:	Adv. Varsha Banerjee, for Respondent

Nos.1-4 in IA No.4372/2022

HYBRID HEARING (PHYSICAL & VC)

ORDER

Intervention Petition/33/ND/2023;-

No representation on behalf of the Applicant/Intervenor in Intervention Petition/33/ND/2023. Mr. Neeraj Kumar Gupta, Ld. Counsel for the Liquidator is present. The Liquidator is directed to file reply within one week. List this matter on **12.08.2024**.

IA/4372/ND/2022 & IA/4276/ND/2022;-

List these applications on **12.08.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)